

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207 - IA/856(AHM)2022  
ITEM No.208 - IA/1086(AHM)2022  
in  
**CP(IB) 78 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Religare Finvest Ltd  
V/s  
REDS Marine Services Ltd

.....Applicant

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pavan S. Godiawala, Adv. a.w. Mr. Ishan Shah,  
Adv. and Mr. Pinakin Shah, Liquidator  
For the Respondent : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

**IA/856(AHM)2022**

Clarification affidavit is not properly filed by the applicant. Earlier order is not complied. Ld. Counsel for the applicant is directed to file clarification affidavit within one-week.

List for filing clarification affidavit on 10.05.2024.

**IA/1086(AHM)2022**

Ld. Counsel for the applicant seeks permission to withdraw the application. He is directed to file withdrawal affidavit today itself. In view of the same, permission is granted to withdraw the application. Accordingly, IA 1086 of 2022 is disposed-off as withdrawn.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**